

Bill No. 110 of 2020

THE SALARY, ALLOWANCES AND PENSION OF MEMBERS OF
PARLIAMENT (AMENDMENT) BILL, 2020

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BILL

*further to amend the Salary, Allowances and Pension of Members of Parliament
Act, 1954.*

BE it enacted by Parliament in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Salary, Allowances and Pension of Members of Parliament (Amendment) Act, 2020. Short title and commencement.

5 (2) It shall be deemed to have come into force on the 7th day of April, 2020.

30 of 1954. 2. In the Salary, Allowances and Pension of Members of Parliament Act, 1954, in section 3, after sub-section (1), the following sub-section shall be inserted, namely:— Amendment of section 3.

"(1A) Notwithstanding anything contained in sub-section (1), the salary payable to Members of Parliament under sub-section (1) shall be reduced by thirty per cent. for a period of one year commencing from the 1st April, 2020, to meet the exigencies arising out of Corona Virus (COVID-19) pandemic."

Repeal and savings.

3. (1) The Salary, Allowances and Pension of Members of Parliament (Amendment) Ordinance, 2020 is hereby repealed. 5 Ord. 3 of 2020.

(2) Notwithstanding such repeal, anything done or any action taken under the Salary, Allowances and Pension of Members of Parliament Act, 1954, as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the said Act as amended by this Act. 30 of 1954. 10

STATEMENT OF OBJECTS AND REASONS

The Salary, Allowances and Pension of Members of Parliament Act, 1954 provides for the salary, allowances and pension of Members of Parliament.

2. India, as the rest of the world, is grappling with Corona Virus (COVID-19) pandemic which has severe health and economic ramifications for the people of the country. Immediate and expeditious relief as well as emergency assistance measures are being taken to prevent and contain the spread of said pandemic. In order to manage and control such situation, it became necessary to raise resources from different sources, including by reduction in the salary of Members of Parliament.

3. To achieve the said objective, certain amendments were required to be made in the Salary, Allowances and Pension of Members of Parliament Act, 1954. As the Parliament was not in session and there was immediate need for legislation, the Salary, Allowances and Pension of Members of Parliament (Amendment) Ordinance, 2020 was promulgated by the President of India on the 7th day of April, 2020 under clause (1) of article 123 of the Constitution.

4. The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill 2020 which seeks to replace the Salary, Allowances and Pension of Members of Parliament (Amendment) Ordinance, 2020 (Ord. 3 of 2020) provides for amendment of section 3 of the said Act by inserting a new sub-section (IA) therein, to provide that the salary payable to Members of Parliament under sub-section (I) shall be reduced by thirty per cent. for a period of one year commencing from 1st April, 2020.

5. The Bill seeks to replace the aforesaid Ordinance.

PRALHAD JOSHI.

NEW DELHI;
The 1st September, 2020.

LOK SABHA

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further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954.

(Shri Pralhad Joshi, Minister of Parliamentary Affairs, Coal and Mines)